
(2021) 03 SEBI CK 0144

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 193, 194 Of 2021, Appeal No. 144 Of 2021

Schneider Electric President Systems Ltd

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 18-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0144

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sonali Mathur, Trisha Sarkar, Ambareen Mujawar, Ravishekhar Pandey, Somasekhar Sundaresan, Sumit Agrawal, Rushin Kapadia, G.S. Sreenidhi, Yugandhara Khanwilkar

Judgement

1. Adjourned on the request of the learned counsel for the appellant. List for admission on April 5, 2021.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.